

(62)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.35/93

Date of Order: 25.3.97

BETWEEN :

1. Uppaluri Venkata Rama Anil Kumar
2. Shaik Habeeb
3. Mallampalli Sambashiva Rao
4. Vadagam Machi Raju

.. Applicants.

AND

1. Divisional Rly. Manager,
S.C.Rly., Vijayawada.
2. Sr.Divisional Personnel Officer,
S.C.Rly., Vijayawada.
3. Asst. Personnel Officer(Electrical)
S.C.Rly., Vijayawada.
4. Sr.Divisional Electrical(TRD)Engineer,
S.C.Rly., Vijayawada.

.. Respondents.

Counsel for the Applicants

.. Mr. K.SudhakaraReddy

Counsel for the Respondents

.. Mr. N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

J U D G E M E N T

((Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)))

Heard Mr. K.Sudhakara Reddy, learned counsel for the applicants and Mr.V.Bhimanna for Mr.N.R.Devraj, learned standing counsel for the respondents.

2. This OA is filed for a declaration that the alert notice NO. B/P.608/II/TRD/II, dt. 3.7.92 (page-24) wherein the names of the four applicants in this OA were not figuring is void illegal and ineffective and for a further direction to restrain the respondents to conduct the examination for the post of Chargeman B under R-1.

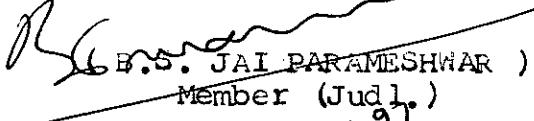
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.. 2 ..

3. The learned counsel for the applicant now submits that the impugned order has been revised ~~already~~ and a fresh alert notice was given wherein the names of the applicants also figured. All the applicants appeared for the selection and the applicants 1 and 2 were selected, and applicants 3 and 4 were not selected. Learned counsel for the applicant submitted that he is not insisting the case for applicants 3 and 4. The applicants 1 and 2 were successful and their names have been empanelled. 2 of the empanelled candidates were promoted on 19.6.95 that whereas applicants 1 and 2 ~~empanelled~~ were promoted on 13.9.95. Hence the learned counsel for the applicant submits that he is not interested in pursuing this OA. But he requests that the date of promotion of applicants 1 and 2 should be shown as 19.6.95 instead of 13.9.95 as they were also empanelled along with the ~~employees~~ ^{other Candidates} who were promoted on 19.6.95 and there were vacancies to accomodate applicants 1 and 2 also from that date onwards.

4. By appointing applicants 1 and 2 on 13.9.95 they have not ~~lost~~ ^{lost} any position in seniority as ~~none~~ were appointed in between 19.6.95 and 13.9.95. However by preponing their date of promotion to 19.6.95 ^{early} there is possibility of getting some extra remuneration by way of date of increment in the cadre of Chargeman. The applicant should submit a detailed representation for preponing their date of promotion to the post of Chargeman from 19.6.95 and if such a representation is received by the concerned authorities, the same should be disposed of in accordance with the rules.

5. With the above observation the OA is disposed of. No costs.

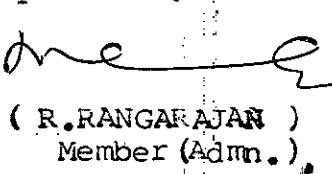

B.S. JAI PARAMESHWAR)
Member (Jud.)

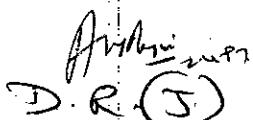
25.3.97

Dated: 25th March, 1997

(Dictated in Open Court)

sd


(R. RANGARAJAN)
Member (Admn.)


D.R. (J)

(64)

3.3.1

Copy to:

1. Divisional Railway Manager, South Central Railway, Vijayawada.
2. Senior Personnel Officer, South Central Railway, Vijayawada.
3. Asst. Personnel Officer(Electrical), South Central Railway, Vijayawada.
4. Senior Divisional Electrical (TRO) Engineer, South Central Railway, Vijayawada.
5. One copy to Mr.K.Sudhakara Reddy, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
7. One copy to D.R.(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

28/4/97

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJA N: M(A)

AND

THE HON'BLE SHRI B.S. SAI PARAMESHWAR: M(J)

DATED: 25/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A.NO. 35/93 in

ADMITTED AND INTERIM DIRECTIONS ISSUED
REMITTED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DELIVERY/DESPATCHER

23 APR 1997

HYDERABAD BENCH